

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 138
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India
v.
Era Infra Engineering Limited

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 21.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

For the Respondent

For the SREI

For the ICICI Bank

For the Suraksha ARL

Mr. Krishnendu Datta, Mr. Rahul Gupta, Mr. Hitesh Kumar & Ms. Udita Singh, Advs.
Mr. Kunal Tandon, Ms. Niti Jain & Ms. Richa, Advs.
Mr. Anshuman Gupta & Mr. Nitin Pandey, Adv.
Mr. Karanveer Jindal, Adv.
Mr. Konark Rishi Bhatnagar, Mr. Rakesh Kumar Sahoo & Mr. Arjit Pratap Singh, Advs.
Mr. Gaurav Mitra, Ms. Ishani Singh, Mr. Apoorv Agarwal, Mr. Wishesh Ranjan & Ms. Megha Choubey, Advs.
Mr. Aditya Narayan Mahajan, Adv.
Mr. Manmeet Singh, Mr. Abhinandan Banerjee & Ms. Abhilasha Khanna, Advs.
Mr. Bishwajit Dubey & Ms. Ruchi Choudhary, Advs.
Mr. Arijit Mazumdar & Mr. Devesh Ajnani, Advs.
Mr. Abhishek Anand, Mr. Mohak Sharma & Mr. Tushar Tyagi, Advs.
Mr. Vikram Babbar & Mr. Manubhav Anand, Advs.
Mr. Chitranshul A. Sinha & Mr. Anshuman Mohit Chaturvedi, Advs.

ORDER

It is already 04:35 and some matters are still left out. Accordingly, those matters cannot be taken up at this stage.

List the matter for hearing on 02.12.2019.

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(M.M. KUMAR)
PRESIDENT

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(S.K MOHAPATRA)
MEMBER (TECHNICAL)